

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H. Jung, Member**

Petition No.106/2006

In the matter of

Final tariff of Unit-I (500 MW) for the period 15.8.2005 to 31.3.2006 and Units I & II (Combined) for the period 1.4.2006 to 31.3.2009 of Rihand STPS Stage II.

And in the matter of

National Thermal Power Corporation Ltd. **Petitioner**

Vs

1. Uttar Pradesh Power Corporation Ltd, Lucknow
2. Jaipur Vidyut Vitran Nigam Ltd, Jaipur
3. Ajmer Vidyut Vitran Nigam Ltd, Ajmer
4. Jodhpur Vidyut Vitran Nigam Ltd, Jodhpur
5. Delhi Transco Ltd., New Delhi
6. Haryana Power Generation Co. Ltd., Panchkula
7. Punjab State Electricity Board, Patiala
8. Himachal Pradesh State Electricity Board, Shimla
9. Power Development Department, Govt. of J&K, Jammu
10. Power Department, Chandigarh Administration, Chandigarh
11. Uttaranchal Power Corporation Ltd., Dehradun **Respondents**

The following were present:

1. Shri S.N. Goel, NTPC
2. Shri Ratnesh, NTPC
3. Shri Ajay Garg, NTPC
4. Shri S.D. Jha, NTPC
5. Shri I. Uppal, NTPC
6. Shri D. Kar, NTPC
7. Shri M. Saxena, NTPC
8. Shri Vivake Kumar, DGM, NTPC
9. Shri T.K. Srivastava, UPPCL

ORDER
(DATE OF HEARING 7.12.2006)

Heard Shri S.N. Goel, General Manager for the petitioner and the representatives of Respondent No.1.

2. The petitioner is directed to place on record the following details, duly supported by affidavit, with a copy to the respondents, latest by 15.1.2007;

- (a) Reconciliation of IDC calculations vis-à-vis total loan drawal, with particular reference to IDC corresponding to Allahabad Bank loan;
- (b) Details of IEDC clearly indicating the adjustment of revenue generated from sale of infirm power;
- (c) Details of expenditure actually incurred up to 15.8.2005 and up to 1.4.2006 and capitalized by the petitioner;
- (d) Total number of employees deployed at the generating station;
- (e) Details of landed price of HFO for 3 months preceding the date of commercial operation of Unit I and Unit II;
- (f) Auditor's Certificate in respect of fuel cost and GCV for the period May 2005 to July 2005;
- (g) Details of assets amounting to Rs.54.69 lakh not owned by the petitioner;
- (h) Number of bids received in construction/supply/service packages, listed in Form 5 D of the petition;

- (i) Details of Euro bond, drawal-wise, giving information regarding date of drawal, rate of drawal etc. and closing rate of currency at the end of each financial year relevant for the purpose of calculation of FERV and actual FERV calculations; and
- (j) Liabilities included in the Capital Cost, on accrual basis, that is, liabilities for which provisions have been made in the capital cost.

3. The respondents may file their response on the details furnished, by 1.2.2007.

4. The above details shall be filed by the petitioner on 15.1.2007. List this petition for further directions on 13.2.2007.

Sd/-
(A.H. JUNG)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRPERSON

New Delhi dated the 12th December 2006